

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 133
IA(I.B.C)/1097 (CH)2024
IA(I.B.C)/1288(CH)2024
In
CP(IB) No. 72/Chd/Hry/2017
(Admitted)

IN THE MATTER OF:
Bank of India

... Petitioner-Financial Creditor

Versus

Vegan Colloids ltd.

... Respondent-Corporate Debtor

Under Section: 7, IBC 2016, U/s 15
Regulation 44(2)

Order delivered on 03.07.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 27.08.2024.

Sd/-

Court Officer

Mamta

03.07.2024.